



***OFFICE ORDER ***

Since, the Courts have started functioning in the restricted manner, the Hon'ble High Court of Himachal Pradesh, Shimla, vide order No. HHC/RG/C-19/2020-17 dated 11.01.2022 has authorized the District and Sessions Judges to restrict the listing of cases in their respective Civil and Sessions Divisions, in order to maintain social distancing.

Therefore, keeping in view the instructions, regarding maintenance of social distancing, issued by the Competent Authority and the Hon'ble High Court of Himachal Pradesh, from time to time, every Court shall fix such number of cases before their Courts, so that these instructions are adhered to in letter and spirit, and not more than three cases of each category, should be listed in the cause list. For this purpose, the Court shall fix different time slots for various categories of cases to be taken up by them in the daily cause list, as already directed by the Hon'ble High Court vide Order No. HHC/RG/C-19/2020-31 dated 07.08.2020, so that the persons concerned appear in the Courts, in that time slots only, to avoid overcrowding.

Wherever possible, personal presence of the parties may be dispensed with as per law. Only those clients shall be permitted to enter in the Court Complexes, who are appearing in person or their presence is specially required by the Court. The physical appearance of the under trial may also be dispensed with and may be procured through video-conferencing, so that their movement outside that Jail is restricted, as they will be vulnerable in catching Virus and thereby, posing danger to the other inmates in the Jail. The evidence of formal witnesses may also be recorded through video-conferencing, wherever practicable, so that there is no overcrowding in the Court Complex. Social distancing should be maintained inside and outside the Office/Court and there shall be no gathering in the Court Premises

The persons entering the Court complexes shall maintain social distancing inside the complex and use hand sanitizer at frequent intervals. But, if he/she has the symptoms of cough/cold/running temperature etc., then he/she shall avoid entering the complex and consult the Health authorities. Wearing of face cover/mask (covering nose to chin area), shall be mandatory for entering the Court Complex.

Lawyers/Bar Clerks/Litigants/Naib Courts/Police officials etc, shall be advised by the office Superintendents/Staff, not to use saliva, while affixing court fee stamps on the applications /petitions to be filed in the Courts or while flipping pages of the cases to be filed/Judicial files. Court staff is also directed to not to use saliva, while doing the pagination of files or on the envelopes containing letters, summons/ notice etc.

There shall be strict ban on use of Gutka, tobacco, bubble gum and chewing gum in the Court Complex. Covid protocol shall be followed strictly by all concerned. Before entering the premises, everyone shall use sanitizer. Hand sanitizers shall be provided by the concerned Judicial Officers at all the entry gates, Courts and office rooms. The concerned Judicial Officers shall ensure that the premises of the Court complexes are sanitized regularly.

The Judicial Officers concerned shall also regularly ensure that these instructions are followed in letter and spirit by all concerned. The Chairman of the Disaster Management Committees of various courts, must ensure that these instructions and the measures to be taken by them under the Disaster Management Act, 2005, are implemented for the safety of all.

All the SOPs issued by the Hon'ble High Court and Authorities from time to time shall be adhered to in letter and spirit by all concerned.

(Yogesh Jaswal)
District and Sessions Judge
Kangra Division at Dharamshala

Endst. No. No. DSJ/ECI(4-9)/2022

606-646

Dated:- 13-1-2022

Copy forwarded for information and necessary action to:-

1. All the Judicial Officers of Civil and Sessions Division, Kangra.
2. The District Magistrate, Kangra at Dharamshala.
3. The Superintendent of Police, Kangra at Dharamshala.
4. The Superintendent of Police (Vigilance and Anti Corruption), Kangra at Dharamshala.
5. All the Presidents of Bar Associations, of Civil and Sessions Division, Kangra.
6. The District Attorney, Kangra at Dharamshala.
7. The Superintendent, District Jail Dharamshala.
8. The Superintendent, Sub Jail, Nurpur
9. The Reader of this office.
10. The Daftri of this office. He is directed to get it noted from all the employees of this office.
11. Guard file.

District and Sessions Judge,
Kangra Division at Dharamshala